

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 160/MP/2013**

- Subject : Petition under section 62,79 (1) (a) (b) and (f) and other applicable provisions of the Electricity Act, 2003 read with the Indian Electricity Grid Code notified by Central Commission in of scheduling and dispatch of electricity from the Indira Gandhi STPP of the petitioner at Jhajjar.
- Date of hearing : 21.11.2013
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri V.S Verma, Member  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member
- Petitioner : Aravali Power Company Private Limited
- Respondents : BSES Yamuna Power Limited and others.
- Parties present : Shri M.G. Ramachandran, Advocate, APCPL  
Shri N.N. Sadashivan, APCPL  
Shri Anil Nautiyal, APCPL  
Shri Meet Malhotra, Sr. Advocate, BSES  
Shri AjitWarrier, Advocate, BSES  
Shri Aashish Gupta, Advocate, BSES  
Shri DushyantManocha, Advocate, BSES  
Shri Salmon Choudhari, Advocate, BSES  
Shri Sanjay Srivastav, Advocate, BRPL  
Shri Rajiv Choudhari, BRPL  
Shri Sunil Barnwal, BRPL  
MsMeghaBajpeyi, BRPL  
Shri HaridasMaity, BYPL  
Shri Aditya Pyasi, BYPL  
Shri Abhishek Srivastava, BYPL  
MsSupriya Singh, NRLDC  
Shri P. Mukhopadhyaya, NRLDC  
Shri Darshan Singh, SLDC, Delhi  
MsJyoti Prasad, POSOCO

### **Record of Proceedings**

Learned counsel for the petitioner submitted that all defects in the pleadings have been rectified. Learned counsel further submitted that as per the Commission's direction, copy of the petition has been served to Delhi Transco Limited.

2. Learned senior counsel for the respondent Nos. 1 and 2 (BRPL and BYPL) submitted that he got instructions from the respondents yesterday and requested to adjourn the matter by one week. The request made by the learned senior counsel was allowed by the Commission.

3. The petition shall be listed for hearing on 26.11.2013.

By order of the Commission

SD/-  
(T. Rout)  
Chief (Law)